

Managing Director of the Small Industries Development Corporation has been directed to take special interest in the affairs of the Centre. The interests of the workers are being fully safeguarded. The Inquiry Officer has been asked to complete the enquiry expeditiously. It is expected that the enquiry will be completed shortly.

**Subsidy for setting up Industrial Units in Jhalawar (Rajasthan)**

8260. SHRI CHATURBHUI:

SHRI RAM KANWAR  
BERWA:

Will the Minister of INDUSTRY be pleased to state:

(a) the details of subsidies for setting up industrial units in the backward district of Jhalawar (Rajasthan); and

(b) the names of the parties or firms who have availed of this assistance in the district?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRIMATI ABHA MATI): (a) In pursuance of the decisions of the National Development Council Committee of State Chief Ministers, the Planning Commission have declared 247 districts in the country as industrially backward for the purpose of concessional finance facilities. Jhalawar District qualifies for this facility. This Scheme is operated by Department of Banking. Out of these 247 districts, the Planning Commission have further selected 101 districts/areas to qualify for Central Investment Subsidy Scheme. Jhalawar District does not qualify for this Scheme. The Scheme of Central Investment Subsidy is operated by this Ministry through the Directors of Industries of various States/Union Territories.

(b) Does not arise.

**Investigation against Chief Minister of Karnataka**

8261. SHRI K. MALLANNA: Will the Minister of HOME AFFAIRS be pleased to state whether the Chief Minister of Karnataka cannot be prosecuted and the CBI cannot investigate unless the State Cabinet gives its sanction?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. D. PATIL): The Government of Karnataka, by its notification dated the 3rd April, 1978 withdrew the consent given by it earlier under section 6 of the Delhi Special Police Establishment Act, 1946, by which the Special Police Establishment was enabled to exercise powers and jurisdiction in the state of Karnataka. The legal implications of this notification are under study. Pending such study, the S.P.E. is not proceeding further with the investigation of cases, in the State of Karnataka, including the case registered against Shri D. Devraj Urs and others. The question of sanction for prosecution will arise only after the investigations are completed in the light of the results thereof.

**Filling up posts of S.C. & S.T.**

8262. SHRI R. N. RAKESH: Will the Minister of ENERGY be pleased to state:

(a) total number of posts filled in each category of posts with specific shares of S.C. and S.T. in such employment in the Ministry and in attached and subordinate offices and also the number of posts de-reserved in each category since March, 1977 and reasons thereof; and

(b) total number of departmental promotions/up gradation of posts in each category of posts and how many posts have gone to S.C. and S.T.?

**THE MINISTER OF ENERGY (SHRI P. RAMACHANDRAN):** (a) and (b). The information is being collected and will be laid on the Table of the House.

#### Revitalisation of Sick Units

**8264. SHRI K. RAMAMURTHY:** Will the Minister of INDUSTRY be pleased to state the steps taken or proposed to be taken to revitalise such marginal and sick industrial units?

**THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRIMATI ABHA MAITI):** The following are some of the important steps which are taken to revitalise sick industrial units.

2. The Industrial Reconstruction Corporation of India Limited, has been established to give financial assistance to sick industrial units for the purpose of their revival. Other public financial institutions such as IFCI, ICICI etc. also help the sick industrial units by giving financial assistance and by re-scheduling payments due to them from sick industrial units wherever considered necessary.

3. The Central Government can take over the management of an industrial undertaking under the Industries (Development & Regulation) Act, if it is satisfied that the industrial undertaking is being managed in a manner detrimental to the industry and the public interest. It can also freeze the pre-take over liabilities of sick units, whose management has been taken over under the Industries (Development & Regulation) Act wherever considered necessary. Some of the State Governments, viz, Tamil Nadu, Kerala, Maharashtra etc. have enacted the Relief Undertaking Acts, under which the liabilities of an industrial

undertaking, which is declared as a Relief Undertaking by the State Government concerned, are frozen for a specified period.

4. The Central Government have also amended the Income-Tax Act, 1961 by providing tax concessions as incentives for merger of sick with healthy ones.

5. The question of evolving an appropriate institutional mechanism for detecting sickness at the incipient stage would be a relevant factor in the formulation of a comprehensive policy of industrial sickness, which is under Government's consideration.

**दिल्ली विद्युत प्रदाय संस्थान में दैनिक मजदूरी पर कार्य कर रहे कर्मचारी**

**8265. श्री हयाराम शास्त्र्य :** क्या गृह मन्त्री यह बताने की कृपा करेंगे कि :

(क) गत दो वर्षों में दिल्ली विद्युत प्रदाय संस्थान में दैनिक मजदूरी पर कुल कितने कर्मचारी काम कर रहे हैं और उनकी नियमित करने के बारे में सरकार द्वारा बनाये गये नियम क्या है ; और

(ख) उपरोक्त कर्मचारियों में से कितने कर्मचारियों को नियमित किया जा चुका है और बाकी के कर्मचारियों को नियमित करने के लिये क्या कदम उठाये गये हैं ?

गृह मंत्रालय में राज्य मंत्री (श्री धनिक लाल मंडल) : (क) और (ख). दिल्ली विद्युत प्रदाय संस्थान से प्राप्त सूचना के अनुसार पिछले दो वर्षों के दौरान दैनिक मजदूरी पर 473 वर्कचार्ज कर्मचारी कार्य कर रहे हैं। कर्मचारी यूनियन के साथ समझौते के अनुसार दो वर्ष की लंबातार सेवा पूरी करने वाले वर्कचार्ज कर्मचारियों को उस तिमाही के समाप्त होने पर नियमित करने के लिये विचार किया जाता है, जिसमें